

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 10937 OF 2020

Between:

Chaithanya. R, D/o. R. Venkata Ramana Naidu, Aged about 36 Years,
R/o. H. No. 15-368/A, Jogappagari Street, Madanapalle, Chittoor District,
Andhra Pradesh.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the 2nd respondent in not considering the Petitioner for counseling / admission into PG Medical Course under Management Quota - 1, Management Quota - 2 and Management Quota - 3 (NRI / Institutional Quota) for the Academic Year 2020-21, as illegal, arbitrary, violative of Article 14, 19(1) (g) and 21 of the Constitution of India and consequently direct the 2nd Respondent to consider the Petitioner in the next round of counseling for admission into PG Medical Course under Management Quota - 1, Management Quota - 2 and Management Quota - 3 (NRI / Institutional Quota) for the Academic Year 2020-21, in the interest of justice.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider the Petitioner application for admission/counseling for PG Medical Course for the Academic Year 2020-21 under Management Quota - 1, Management Quota -2 and Management Quota - 3 (NRI / Institutional Quota) for next round of counseling, pending disposal of the Writ Petition. Otherwise the Petitioners will be put to irreparable loss and injury.

Counsel for the Petitioner: SRI G. MADHUSUDHAN REDDY

**Counsel for the Respondent No.1: SRI P.SRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A. PRABHAKA RAO, SC FOR KALOJI
NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.10937 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. G. Madhusuhan Reddy, learned counsel appears for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. Learned counsel for the petitioner submits that on account of efflux of time, the issue involved in the Writ Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to Sri G. Madhusudhan Reddy, Advocate [OPUC]
2. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
3. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

TJ
LS

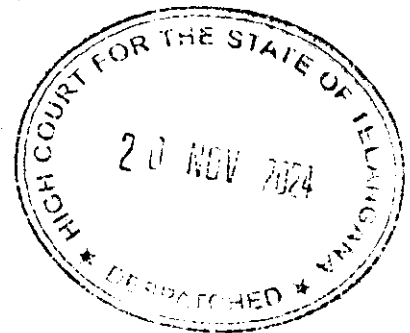


HIGH COURT

DATED:18/10/2024

ORDER

WP.No.10937 of 2020



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS**

WITHOUT COSTS.

⑦
20/11/24
bu